

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.26**  
**C.P.No.130/BB/2023**

**IN THE MATTER OF:**

Income Tax Department ... Petitioner  
Vs.  
The ROC, Karnataka &  
M/s. Anvaya Fresh Fortune Pvt. Ltd. ... Respondents

**Order under Section 252 of Companies Act, 2013**

**Order delivered on: 30.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Ganesh R. Ghale

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. It is noticed that vide order dated 23.01.2024, the Respondents were directed to file reports/replies and the same was again reiterated vide order dated 12.03.2024. However, the same is not filed till date. Therefore, further two weeks' time is granted to the Respondents to file the same, after duly serving the copy on the other side.
3. List the case on **28.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**